

FIR No.425/2020
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Yatinder Kumar S/o Late Sh. Rohtash Kumar with the following notice:

It is alleged against you that on 06.05.2020 at about 4.00 pm at Ringh Road, Rajouri Garden, Delhi within the jurisdiction of P.S. Rajouri Garden, you were found roaming around without wearing mask in lockdown COVID-19 and without any emergency reason or without any emergency pass which is in violation of the orders issued by Assistant Commissioner of Police, dated 04.05.2020 with effect from 04.05.2020 to 17.05.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 and which you knew or had reason to believe to be, likely to spread the infection of any disease dangerous to life and thereby you thus committed an offence punishable U/s 188/269 IPC and within my cognizance.

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
09.09.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?

A. Yes.

Q. Do you plead guilty or have any defence to make.

A. I do not plead guilty and claim trial.

RO & AC

(Deepak Kumar-I)
MM (West)-02/THC/Delhi/09.09.2020

Case No. 7610/18
FIR No. 484/18
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

This is Parcha Yadasth.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace out the same and put up before the court on NDOH.

Be put up on 23.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 1871/18
PS RG

09.09.2020

Hearing through VC

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PSE on 18.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 62661/16
FIR No. 695/14
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused Nitin already convicted.

Accused Raj Kumar not present.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for PE on 16.02.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3250/19
PS RG

09.09.2020

Hearing through VC

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 09.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 73080/16
FIR No.1063/14
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 20.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3297/19
FIR No. 511/18
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 18.03.2021.

Previous order be complied afresh for NDOH.

Accused be also summoned for next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 75442/16
FIR No. 654/14
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for appearance of accused/ PE on 07.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 65414/16
FIR No. 66/13
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 02.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3697/17
FIR No.121/17
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. RPE on 23.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

**Case No. 293/17
FIR No. 5828/18
PS RG**

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Accused be also summoned for next date.

Be put up for appearance of accused persons/ purpose fixed on
07.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 8666/19
FIR No. 467/19
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused Raju is stated to be in JC but not produced.

Accused Pawan is stated to be in JC but not produced (on court bail).

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

Notice be issued to Jail Superintendent concerned for production of accused Raju and Pawan through VC.

It be mentioned on the process that accused Pawan is on court bail and he need not be detained if not required in any other case.

Be put up for appearance of accused persons through VC/ purpose fixed on 05.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3285/20
FIR No. 525/20
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused Ajay is stated to be on court bail but not appearing.

Accused Ravi is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 26.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3214/20
FIR No. 437/20
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Both accused persons are stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 13.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3287/20
FIR No.376/20
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Both accused persons are pending

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 15.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 13097/18
PS RG

09.09.2020

Hearing through VC

Present : Complainant in person.

Written arguments filed by complainant on the point of summoning is already on record.

Further arguments addressed by complainant at length have been heard.

Be put up for clarifications, if any/ orders on 18.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 2024/19
FIR No. 164/18
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Sh. M.S Bammi, counsel for complainant.

It is informed by Reader that despite efforts, neither the accused nor his counsel could be contacted.

It is submitted by counsel for complainant that he needs some time to approach the party for exploring the possibility of settlement.

In view of the submissions and in the interest of justice, matter stands adjourned for today.

Be put up for appearance of both the parties/ settlement, if any/ FP on 18.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 2070/17
FIR No. 784/16
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused persons.

It is informed by Reader that despite efforts, none of the accused persons could be contacted. It is further informed by Reader that one Sh. Mukesh Jain counsel was contacted who informed that at present he is not the counsel for any of the accused person.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for appearance of all the accused persons/ purpose fixed i.e. arguments on the point of charge on 25.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 24679/16
PS RG

09.09.2020

Hearing through VC

Present : Sh. Vishal Bansal, proxy counsel for complainant.

In view of the submissions and in the interest of justice, matter stands adjourned for today.

Be put up for appearance of complainant/ purpose fixed i.e. arguments on the application u/s 156 (3) CrPC on 19.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 61594/16
FIR No. 192/12
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

It is informed by Reader that despite efforts, complainant could not be contacted on the given number. It is further informed by Reader that on being contacted, IO Inspector Jitender Singh expressed his inability to join the proceedings on the ground that he is presently admitted in the hospital as he has suffered from Brain Haemorrhage.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for purpose fixed i.e. appearance of complainant/ consideration on the protest petition on 21.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

**Case No. 4486/
FIR No. 556/14
PS RG**

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Notice be issued to Jail Superintendent concerned for production of accused through VC for next date.

Be put up for appearance of accused through VC for 21.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 4114/19
FIR No. 8433/19
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

IO ASI Rajesh is present.

It is informed by IO ASI Rajesh that owner of the stolen property could not be contacted despite efforts.

In view of the submissions and in the interest of justice, matter stands adjourned for today.

Be put up for appearance of accused/ FP on 05.04.2021.

Accused be summoned for next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 1791/20
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Counsel for complainant.

Counsel for complainant prays for present complaint to be transferred to the concerned court having jurisdiction over PS Punjabi Bagh by submitting that inadvertently the present complaint case has been filed before this court whereas the matter pertains to PS Punjabi Bagh.

Heard. File is perused.

In view of the submissions, let the present complaint case be put up before Ld. CMM, West for appropriate order for 10.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

**FIR No.036505/19
State Vs.Shashti @ Sonu
U/s 379/411 IPC
PS RG**

09.09.2020

Hearing through VC

Fresh application for release of accused Shashti @ Sonu on personal bond has been received on the official E-Mail ID of the court. The present application has been forwarded by the Jail Authority concerned.

Present : Ld. APP for the State.

Sh. Syed Azmal Hassan, Ld. LAC for accused.

An application for releasing the accused Shashti @ Sonu on personal bond has been moved on the ground that accused is not in a position to furnish surety due to his financial hardship. Heard Perused. Record reveals that accused Shashti @ Sonu was granted bail subject to his furnishing personal bonds in sum of Rs.15,000/- with one surety of like amount vide order dated 21.08.2020.

In view of the above and considering the interest of justice, the application is hereby allowed. Accused Shashti @ Sonu be released on furnishing personal bond in sum of Rs.15,000/- and after verification of his address subject to satisfaction of jail superintendent concerned.. Application is disposed of accordingly.

Copy of the order be sent to the Jail Authority Concerned on the official E-Mail ID mentioned in the present application as well as through messenger.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

FIR No. 774/20
PS RG

09.09.2020

Hearing through VC

Fresh application for grant of bail to accused received on the official E-Mail ID of the Court.

Present : Ld. APP for the State.

Sh. Parmod Gupta, Ld. counsel for accused.

At this stage, counsel for accused seeks permission of the court to withdraw the application by submitting that he will be sending the formal request on the official E-mail ID of the court qua the withdrawal of this application. He further prays that the present application be dismissed as withdrawn.

Heard. In view of the above submissions and in the interest of justice, the present application stands dismissed as withdrawn.

Formal request for withdrawing the application, if any, received on the Official E-mail ID of the court, be taken out and tagged with the file.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020

Case No. 3876/20
FIR No. 425/20
PS RG

09.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused with IO HC Vinod Kumar.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused has joined the proceedings through VC. He has been identified by the IO.

Copy of the charge-sheet has been supplied to the accused. It is submitted by accused that copy of charge-sheet supplied to him is complete and legible in all respect.

He is informed that he is entitled to be represented by his counsel. He has also been apprised about his right to avail the service of Legal Aid counsel. However, accused submits that he is not willing to engage the counsel for himself and wants the matter to be proceeded further as per law.

Arguments heard on the point of notice.

Record Perused. Prima-facie there are enough materials available on record to frame notice for offence u/s 188/269 IPC against the accused.

Notice framed separately to which the accused pleaded not guilty and claimed trial.

Accused can put his signature on the notice framed today as and when the physical hearing in the matter is resumed.

Be put up for PE on 14.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
09.09.2020